

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 4295
TO BE ANSWERED ON 11.08.2017

OBSERVATION AND SPECIAL HOMES FOR JUVENILES

4295. SHRIMATI BHAVANA PUNDALIKRAO GAWALI PATIL:
DR. RAVINDRA BABU:
SHRIMATI REKHA VERMA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of Observation and Special Homes presently functioning in the country for the children in conflict with law, State/UT-wise along with amenities provided therein;
- (b) whether the Government has taken note of shortage of such homes and lack of basic amenities/infrastructure in such homes and if so, the reaction of the Government thereto;
- (c) the funds allocated/released and utilised for infrastructure development and modernisation of such homes during each of the last three years and the current year, State/UT-wise;
- (d) whether the Government has received proposals from States/UTs for construction of such homes during the said period, if so, the details thereof indicating the proposals received and approved along with the funds provided thereunder, State/ UT-wise;
- (e) whether it is a fact that most of the inmates in these homes are diverted towards criminal activities and become drug addicts and if so, the measures taken by the Government to stop such activities; and
- (f) the further measures taken by the Government for monitoring of these homes and facilitate the conducive environment therein for rehabilitation of juveniles?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI KRISHNA RAJ)

- (a) & (b): The details of number of Observation homes, Special homes presently functioning in the country for children in conflict with law and being funded under Integrated Child Protection Scheme (ICPS) State/UT wise is at **Annexure-I**.

The Central Government is executing Integrated Child Protection Scheme (ICPS) to implement the provisions of the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act), in which State Governments/UT Administrations have major role to play. The Ministry has been requesting the State Governments/UT Administrations from time to time to identify and register all Child Care Institutions (CCIs) including Observation Homes, Special Homes and Observation cum Special Homes under relevant provisions of JJ Act and set up functional inspection and other Committees to ensure that children in all the CCIs receive the best of care, and are not subject to any kind of abuse and neglect. The State Governments/UT Administrations are also required to ensure, through regular inspection and monitoring, that the institutions are run as per the provisions of the JJ Act and the Juvenile Justice (Care and Protection of Children) Model Rule, 2016 framed there-under.

The financial norms under ICPS were revised with effect from 1st April, 2014. Some of the key features of the revised Scheme are, increased maintenance grant for children in homes, from existing Rs. 750 to Rs. 2000 per child per month; enhanced cost of construction from existing provision of Rs. 600 per sq. feet to Rs. 1000 per sq. feet and flexibility in the staffing pattern in service delivery structures, depending on the size and need of the State/UT.

- (c): The details of fund released and utilized for infrastructure development and modernization of CCIs including Observation Homes and Special Homes, States/UT-wise during each of the last three years and the current year under ICPS is at **Annexure-II**.
- (d): Yes, Madam. The details of funds provided by the Government to the States/UTs for construction of Observation Homes and Special Homes during the last three years, State/UT-wise under ICPS is at **Annexure-III**. So far no grant has been released for construction of Observation and Special Home during current financial year 2017-18.
- (e) & (f): The setting up of Children Homes and SAAs are decided by the inter- ministerial Project Approval Board (PAB) constituted under ICPS to consider and approve the financial proposals received from the State Governments/UT Administrations, on the basis of need assessment carried out and requirement projected in the respective proposals.

Under Section 41 of the JJ Act, registration of institutions including Homes for children in conflict with law has been made mandatory with penalty in case of non-compliance. Section 53 of the Act provides for several rehabilitation and re-integration services in institutions such as education, vocational training, mental health interventions, counseling, etc. Under Section 8 of the Act, the Juvenile Justice Board is required to conduct at least one inspection visit every month of residential facilities for children in conflict with law and recommend action for improvement in quality of services to the District Child Protection Unit and the State Government. Under Section 54, the State Governments are required to appoint inspection Committees for the State and district for mandatory inspection of all facilities housing children, at least once in three months.

Annexure-I

Annexure referred to in reply to part (a) of Lok Sabha Unstarred Question No. 4295 for 11.08.2017 raised by Shrimati Bhavana Pundalikarao Gawali Patil, Dr. Ravindra Babu and Shrimati Rekha Verma regarding “Observation and Special Homes for Juveniles”.

State/UT-wise details of Homes for children in conflict with law and supported under ICPS

S. No.	State/UT	Observation Home	Special Home	Observation cum Special Home	Place of Safety	Juvenile Home as on 31/03/2017
1	Andhra Pradesh	12	2	2	0	16
2	Arunachal Pradesh	2	0	10	0	12
3	Assam	5	0	0	1	6
4	Bihar	19	1	0	3	23
5	Chhattisgarh	16	7	0	5	28
6	Goa	0	0	20	0	20
7	Gujarat	3	0	3	0	6
8	Haryana	5	3	0	0	8
9	Himachal Pradesh	0	0	1	0	1
10	Jammu and Kashmir	8	1	0	0	9
11	Jharkhand	10	1	0	0	11
12	Karnataka	16	1	0	0	17
13	Kerala	14	2	0	1	17
14	Madhya Pradesh	18	3	0	0	21
15	Maharashtra	53	0	2	0	55
16	Manipur	4	0	1	0	5
17	Meghalaya	3	0	0	0	3
18	Mizoram	8	2	0	0	10
19	Nagaland	11	2	0	0	13
20	Orissa	0	0	8	0	8
21	Punjab	4	2	0	0	6
22	Rajasthan	36	0	1	0	37
23	Sikkim	2	1	0	0	3
24	Tamil Nadu	8	2	0	0	10
25	Tripura	1	0	0	0	1
26	Uttar Pradesh	29	5	0	0	34
27	Uttarakhand	7	2	0	0	9
28	West Bengal	6	0	4	0	10
29	Telangana	10	1	1	0	12
30	Andaman & Nicobar	0	0	0	0	0
31	Chandigarh	0	0	1	0	1
32	Dadra & Nagar Haveli	0	0	0	0	0
33	Daman and Diu	0	0	0	0	0
34	Lakshadweep	0	0	0	0	0
35	NCT of Delhi	4	1	0	1	6
36	Puducherry	2	0	0	0	2
	Total	316	39	54	11	420

Annexure-II

Annexure referred to in reply to part (c) of Lok Sabha Unstarred Question No. 4295 for 11.08.2017 raised by Shrimati Bhavana Pundalikarao Gawali Patil, Dr. Ravindra Babu and Shrimati Rekha Verma regarding "Observation and Special Homes for Juveniles".

The details of fund released and utilized for infrastructure development and modernization of CCIs including Observation Homes and Special Homes, States/UT wise during each of the last three years and the current year under ICPS

Status of grant released and utilized under Integrated Child Protection Scheme [ICPS]								
Sl. No.	Name of the State	2014-15		2015-16		2016-17		2017-18
		Amount released	Amount Utilized	Amount released	Amount Utilized	Amount released	Amount Utilized	Amount released
1	Andhra Pradesh	301.62	275.24	238.58	500.52	110.74	622.79	1469.88
2	Arunachal Pradesh	130.68	84.17	571.68	92.02	52.29	*	155.31
3	Assam	1010.36	1332.49	597.90	1025.07	413.64	1112.98	2640.14
4	Bihar	204.75	1721.6	2687.89	1896.52	2787.92	1922.85	541.56
5	Chattisgarh	821.24	1620.47	3955.55	2086.26	527.77	1683.25	359.76
6	Goa	100.00	240.11	235.25	39.68	36.83	98.27	-
7	Gujarat	1925.75	1404.29	2328.90	1510.37	769.95	1526.53	126.90
8	Haryana	1526.72	678.15	496.44	350.89	0.00	1224.85	115.16
9	Himachal Pradesh	835.71	228.25	604.04	1255.12	2345.48	2390.26	386.17
10	Jammu & Kashmir	0	0	113.35	0.00	43.12	114.71	624.24
11	Jharkhand	36.03	87.32	369.88	387.42	840.11	*	241.88
12	Karnataka	3689.87	3747.81	1845.24	2193.66	3720.80	*	825.26
13	Kerala	1354.35	1340.30	944.39	660.25	260.50	*	721.53
14	Madhya Pradesh	1889.69	2096.53	1116.03	2373.81	2503.88	*	708.10
15	Maharashtra	762.32	762.32	3138.75	1975.29	2272.33	*	383.99
16	Manipur	138.48	1986.84	3082.18	1163.81	241.34	472.58	339.00
17	Meghalaya	2003.83	1975.50	1469.55	1497.88	2060.33	2060.33	446.60
18	Mizoram	1919.02	1919.02	2079.44	2079.44	1949.55	1949.55	443.08
19	Nagaland	957.41	1662.70	2257.65	1473.21	1350.37	1450.77	357.45
20	Odisha	2544.82	1786.31	3309.07	2669.74	1089.22	1670.26	1655.96
21	Punjab	507.12	570.61	820.81	515.57	581.67	*	143.24
22	Rajasthan	3395.82	3654.40	3258.92	2929.43	0.00	2267.52	2286.60
23	Sikkim	390.24	413.88	562.00	303.74	601.18	*	15.36
24	Tamil Nadu	3067.10	4357.31	825.04	4282.78	13039.37	*	2013.12
25	Telangana	2087.59	203.53	354.88	93.94	195.64	*	-
26	Tripura	1227.34	1073.70	710.63	680.20	676.04	*	132.20
27	Uttar Pradesh	1798.90	3552.11	2884.18	3293.57	3207.19	3109.82	625.67
28	Uttarakhand	83.48	11.05	66.88	3.89	15.54	187.54	196.85
29	West Bengal	2574.04	4348.35	508.67	1067.29	6763.87	6042.00	915.35
30	Andaman & Nicobar Island	145.90	0	36.03	36.03	36.88	36.76	31.66
31	Chandigarh	21.98	228.30	357.82	324.15	245.44	329.59	-
32	Dadra & Nagar Haveli	68.61	6.71	58.66	5.84	177.59	*	24.82
33	Daman & Diu	80.61	32.73	82.82	57.69	126.42	80.33	21.89
34	Delhi	606.22	838.68	1363.40	931.53	978.64	1024.94	75.41
35	Lakshadweep	0	0	0.00	0.00	0.00	*	-
36	Puducherry	1168.57	676.23	559.60	622.75	826.33	*	111.12
Total		39376.17	44917.01	43892.10	40379.36	50847.97	31378.48	19135.26

* Utilization certificate is still awaited.

Annexure referred to in reply to part (c) of Lok Sabha Unstarred Question No. 4295 for 11.08.2017 raised by Shrimati Bhavana Pundalikrao Gawali Patil, Dr. Ravindra Babu, Shrimati Rekha Verma regarding "Observation and Special Homes for Juveniles"

Details of fund provided for Construction of Observation & Special Homes under ICPS

Sl. No.	Name of the State	Construction of Observation & Special Homes 2014-15		Construction of Observation & Special Homes 2015-16		Construction of Observation & Special Homes 2016-17		Construction of Observation & Special Homes 2017-18	
		Proposal Received and Approved	Amount (Rs. In Lakhs)	Proposal Received and Approved	Amount (Rs. In Lakhs)	Proposal Received and Approved	Amount (Rs. In Lakhs)	Proposal Received and Approved	Amount (Rs. In Lakhs)
1	Andhra Pradesh	-	-	-	-	-	-	-	-
2	Arunachal Pradesh	2	116.99	4	253.49	-	-	-	-
3	Assam	-	-	-	-	-	-	-	-
4	Bihar	-	-	-	-	5	298.05	-	-
5	Chhattisgarh	-	-	7	374.43	-	-	-	-
6	Goa	-	-	-	-	-	-	-	-
7	Gujarat	-	-	-	-	-	-	-	-
8	Haryana	-	-	-	-	-	-	-	-
9	Himachal Pradesh	-	-	-	-	-	-	-	-
10	Jammu and Kashmir	-	-	-	-	-	-	-	-
11	Jharkhand	-	-	-	-	-	-	-	-
12	Karnataka	-	-	-	-	-	-	-	-
13	Kerala	-	-	1	52.47	-	-	-	-
14	Madhya Pradesh	-	-	-	-	-	-	-	-
15	Maharashtra	-	-	-	-	-	-	-	-
16	Manipur	-	-	-	-	-	-	-	-
17	Meghalaya	-	-	-	-	-	-	-	-
18	Mizoram	-	-	-	-	-	-	-	-
19	Nagaland	1	89.41	-	-	2	157.41	-	-
20	Orissa	2	141.38	1	28.07	-	-	-	-
21	Punjab	2	133.21	2	66.79	-	-	-	-
22	Rajasthan	-	-	3	157.41	-	-	-	-
23	Sikkim	-	-	-	-	1	78.98	-	-
24	Tamil Nadu	-	-	-	-	-	-	-	-
25	Tripura	1	54.21	-	-	1	23.24	-	-
26	Uttar Pradesh	6	312.93	-	-	2	104.94	-	-
27	Uttarakhand	-	-	-	-	-	-	-	-
28	West Bengal	-	-	1	52.47	-	-	-	-
29	Telangana	-	-	-	-	-	-	-	-
30	Andaman & Nicobar	-	-	-	-	-	-	-	-
31	Chandigarh	-	-	-	-	-	-	-	-
32	Dadra and Nagar Haveli	-	-	-	-	-	-	-	-
33	Daman and Diu	-	-	-	-	-	-	-	-
34	Lakshadweep	-	-	-	-	-	-	-	-
35	NCT of Delhi	-	-	-	-	-	-	-	-
36	Puducherry	-	-	-	-	-	-	-	-
	Total	14	848.13	19	985.13	11	662.62	0	0.00